

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1639 OF 2018 IN DFR NO. 3440 OF 2018**

**Dated : 4<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Sudarshan Chemical Industries. Ltd. (SCIL)**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Rhea Luthra

Counsel for the Respondent(s) : Ms. Manpreet Kaur  
Mr. Anup Jain

**ORDER**

**IA NO. 1639 OF 2018**

*(Appl. for condonation of delay)*

For the reasons set out in the application, delay of 04 days in filing the appeal is condoned. Application is disposed of.

**DFR No. 3440 of 2018**

Registry is directed to number the appeal.

Learned counsel for the respondents may file reply on or before 18.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 01.04.2019 with advance copy to the other side.

List the matter on **02.04.2019**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**